

**IMPORT POLICY FOR NEWSPRINT FOR  
1967-68.**

The Minister of Information and Broadcasting (Shri K. K. Shah): I beg to lay on the Table a copy of the Public notice dated the 6th April, 1967, regarding Import policy for Newsprint for the year 1967-68 in respect of newspapers and periodicals. [Placed in Library See No. LT-252/67].

**DELHI DEVELOPMENT AUTHORITY  
(COMMITTEE MEETINGS) REGULATIONS.**

The Minister of Works, Housing and Supply (Shri Jaganath Rao): I beg to lay on the Table a copy of the Delhi Development Authority (Committee Meetings) Regulations, 1966, published in Notification No. S.O. 3619 in Gazette of India dated the 3rd December, 1966, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-253/67].

**NOTIFICATIONS UNDER CENTRAL EXCISES  
AND SALT ACT, ETC.**

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table—

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1967, published in Notification No. G.S.R. 443 in Gazette of India dated the 1st April, 1967.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1967, published in Notification

No. G.S.R. 444 in Gazette of India dated the 1st April, 1967.

- (iii) The Customs and Central Excise Duties Export Drawback (General) Twentieth Amendment Rules, 1967, published in Notification No. G.S.R. 445 in Gazette of India dated the 1st April, 1967.
- (iv) The Customs and Central Excises Duties Export Drawback (General) Twenty-first Amendment Rules, 1967, published in Notification No. G.S.R. 446 in Gazette of India dated the 1st April, 1967.
- (v) The Customs and Central Excise Duties Export Drawback (General) Twenty-second Amendment Rules, 1967, published in Notification No. G.S.R. 447 in Gazette of India dated the 1st April, 1967.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules, 1967, published in Notification No. G.S.R. 448 in Gazette of India dated the 1st April, 1967.
- (vii) G.S.R. 449 published in Gazette of India dated the 1st April, 1967, containing corrigendum to G.S.R. 110 published in Gazette of India dated the 28th January, 1967. [Placed in Library. See No. LT-254/67].
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 395 published in Gazette of India dated the 29th March, 1967.

- (ii) G.S.R. No. 450 published in Gazette of India dated the 1st April, 1967.
- (iii) G.S.R. 451 published in Gazette of India dated the 1st April, 1967.
- (iv) G.S.R. 452 published in Gazette of India dated the 1st April, 1967.
- (v) G.S.R. 453 published in Gazette of India dated the 1st April, 1967.
- (vi) G.S.R. 463 published in Gazette of India dated the 30th March, 1967.  
[Placed in Library] See No LT-255/67]

ANNUAL REPORT OF THE OIL AND NATURAL GAS COMMISSION FOR THE YEAR 1965-66, ETC.

Shri K. C Pant: On behalf of Shri Raghu Ramaiah, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Oil and Natural Gas Commission for the year 1965-66, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1950. [Placed in Library, See No. LT1256/67].
- (2) (i) A copy of the Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Company.  
[Placed in Library See No. LT-257/67].
- (3) (1) A copy of the Annual Report of the Indian Oil Corporation Limited, Bombay, for

the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation.  
[Placed in Library See No. LT-258/67]
- (4) (i) A copy of the Annual Report of the Engineers India Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956  
(ii) Review by the Government on the working of the above Company.  
[Placed in Library See No LT-259/67]
- (5) (i) A copy of the Annual Report of the Pyrites and Chemicals Development Company Limited, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Company  
[Placed in Library See No LT-260/67]
- (6) A copy of Certified Accounts of the Oil and Natural Gas Commission for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1950. [Placed in Library See No. LT-261/67]